

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 11.9.2003

OA 548/2002

Mahesh Chand Jangam, Driver in the O/o Sub Divisional Officer (Telegraph), Hindaun City, District Sawai Madhopur.

... Applicant

Versus

1. Union of India through Secretary, Department of Telecom, Ministry of Communication, New Delhi.
2. Chief General Manager Telecommunications Rajasthan, Telecommunication Circle, BSNL, Sardar Patel Marg, C-Scheme, Jaipur.
3. Telecom District Manager, BSNL, 21-Maharana Pratap Colony, Sawai Madhopur.
4. Sub Divisional Officer (Telegraph) Hindaun City, District Sawai Madhopur.

... Respondents

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.D.P.Pujari

For the Respondents

... Mr.B.N.Sandu

ORDER (ORAL)

The applicant has filed the present OA thereby praying for the following relief :

"the impugned orders dated 16.9.2002 (Ann.A/5, A/6 & A/1) may kindly be quashed and set aside and further direct petitioner may be given a permanent/temporary status as per scheme and regularise his service."

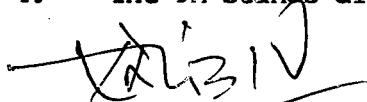
2. Notice of this OA was issued to the respondents. In their reply, the respondents have stated that the Divisional Engineer (Legal), CGMT, Jaipur, has advised vide letter No.LC/7-639/MCJ/02 dated 26.12.2002 to regularise the services of the applicant in Group-D as per instructions contained in CGMT, Jaipur, letter No.Recit/3-30/2000-01/112 dated 3.7.2001. Copy of this letter dated 26.12.2002 has also been annexed with the reply as Ann.R/1. Pursuant to the said letter, steps for regularisation of the services of the applicant were taken by the DPC. The learned counsel for the respondents has brought to our notice the proceedings of the DPC held on 5.9.2003. The case of the applicant has been deferred by the DPC on the ground that at present OA 548/2002 is under trial against SDO (I), Hindaun City, and in such circumstances, the case of the applicant for

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regularisation has not been considered.

3. We have heard the learned counsel for the parties. We are of the view that the case of the applicant for regularisation of his services should be considered by the DPC in its next meeting pursuant to the approval as conveyed by the CGMT, Jaipur, vide his letter dated 3.7.2001. With these observations, the present OA is disposed of with a direction to the competent authority to hold the meeting of DPC within a period of one month from the date of receipt of a copy of this order and pass consequential order as per rules within fifteen days thereafter.

4. The OA stands disposed of accordingly with no order as to costs.



(A.K.BHANDARI)

MEMBER (A)



(M.L.CHAUHAN)

MEMBER (J)